21

ing the BG line from Bongaigaon to Gauhati by the south-east bank and if this is not feasible by the north bank at least.

SHRI MOHD. SHAFI QURESHI: As 1 have already stated the survey report is under examination. It is only after it is considered by the Railway Board a definite time can be given.

LICENCE FOR X-RAY UNIT TO PHILIPS

(INDIA) LTD., CALCUTTA *300. KUMARI SHANTA VASISHT:f SHRI GOLAP BARBORA: SHRI SUHRID MULLICK

CHAUDHURY: SHRI CHITTA BASU: Will the Minister of INDUSTRIAL DE-VELOPMENT/

ग्रौद्योगिक विकास मंत्री be pleased to stale:

(a) whether Philips (India) Ltd. had been granted a licence for starting an X-Ray Unit in Calcutta;

(b) whether the licence was subsequently cancelled;

(c) if so, the reasons therefor;

(d) whether Philips (Ind'a) Ltd. has reapplied for the issue of a licence for an X-Ray Unit at Bombay; and

(e) if so, whether any decision has been taken thereon?

THE MINISTER OF INDUSTRIAL DE-

VELOPMENT/

ग्रौद्योगिक विकास मंत्री (SHRI MOINUL HAQUE CHOUDHURY): (a)

(b) and (c) The Licence was cancelled in September 1966 as the firm had failed to lake "effective- steps" to implement the licence.

(d) No, Sir.

(e) Does ngt arise.

SHRI CHITTA BASU: May 1 know from the hon. Minister as to what were the conditions which were to be fulfilled by the company and why did they not implement those conditions? This is my first question.

SHRI MOINUL HAQU CHOUDHURY: I could not follow.

MR. CHAIRMAN: Please repeat it.

SHRI CHITTA BASU: He said in the course of his reply that though the licence was given the company did not give effect lo it because it would not implement certain conditions. Now my question is: What were the conditions 'mposed along wilh the licence and win did they not implement them?

fThe question was actually asked on the floor of the House by Kumari Shanta Vasisht. SHRI MOINUL HAQUE CHOUDHURY:

to Questions

CHOUDHURY:
The company was given an industrial licence in July, 1960 to manufacture X-Ray equipment for the total \talue of Rs. 30 lakhs per annum. On 18th December, 1963 the firm submitted an application lor change of location in respect of the said licence from Calcutta to Bombay. The West Bengal Government opposed it and, therefore, we also did not agree to it. Later on the DGTD suggested to this Ministry on 14-5-1965 lo take steps for the revocation of the l'cence. We gave then a show-cause notice on '.1-5-65. They replied on 1-7-65 that they were trying to set up a joint venture. Then, the Licensing Committee considered the matter and gave them extension up to February, 1966, but they did not do anything. On' 4-3-66 the DGTD again slated that the firm had not implemented the project, A show-cause notice was issued to litem on 22-3-66. The firm sent slated that the firm had not implemented the project, A show-cause notice was issued lo litem on 22-3-66. The firm sent a reply on 18-4-1966 saying that they were having negotiations with Bharat Electronics Limited, Bangalore. This was again considered by the Licensing Committee on 21-6-66. The Committee recommended the rejection of the party's application. Thereafter a show-cause notice was again given to the firm on 26-7-66. In reply the firm on 29-H-66 surrendered the licence. On their surrender the licence was cancelled on 21-9-1966. 21-9-1966.

SHRI CHITTA BASU: May I know from the hon. Minister. . .

MR. CHAIRMAN: No.

SHRI CHITTA BASU: I have not put my second question.

MR CHAIRMAN: No, no. I will not break Ihe rules. Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: The hon. Minister has said that the licence has been cancelled. Do I have an assurance that the Government would not revise the decision? I asked this question only the day before yesterday. In a weekly journal in the country I have come across photostat copies of orders and notings by the hon. Ministers' Ministry including a photostat copy of the letter from Mr. Bahuguna to Mr. Fakhruddin AH Ahmed, the then Industri-

Industri-

Industrial Minster, recommending that the decision of the Government should be changed and that Mohan Breweries should be allowed the expansion although the decision was not to give such expansions. In v'ew of the working of the Ministry in this manner, do I have a clear assurance that no Pradesh Congress leader will write to the Minister ami that even if such a letter was received that will not be given any attention and that there will not be any change in the decision? In this connection, I was also a little surprised that Mr. Suaminathan who happens to be the Cabinet Secretary, at that time the Secretary of the Department, wanted no prosecution to

be made against Mohan Breweries for their illegal expansion. All these things have appeared in the newspapers, except lor the photostat copies of the order. If this is so, what is the guarantee that they will not, under pressure from high quarters, change the decision?

SHRI MOINUL HAQUE CHOUDHURY: I have not understood how this arises out of this question. It does not arise, first of all. And with regard to the newspaper publication. I would respectfully submit that some confounded geiuleman has mixed up different tiles, published hit b\ bit, in order to insinuate against Mr. Bahuguna. I would not assure Mr. Bhupesh Gupta that I would not entertain anything from any respectable—gentleman whether be belongs to the Congress or to any Other party. If he writes a letter bringing something to ray notice. I will certainly consider it. consider it.

SHRI BHUPESH GUPTA: What was your order?

SHRI MOINUL HAQUE CHOUDHURY. And in the smatter, I would also further say that the gentlemen who had smuggled out this paper is dishonourable and he is unalairs to the extent that he has not published my order on this matter. It was very unfair also of a extent that he has not published my order on this matter. It was very unfair also of a gentleman that he holds a press conference, distributes the photostat copies of the papers smuggled out from the files including the notesheet, although under the Const'tution the notesheet is a sci id thing which even cannot be exposed before a court. The notesheets have been given to the press but the final order of the Government which I had passed has not been given to the press. That was the most dishonourable part.

SHRI BHUPESH GUPTA: On a point of order. I was not interested in the other case because this is a corresponding case of decision having been taken and there being the danger of the decision being altered. It is not a question of any implication. I agree with him that he may have done something good also. I also find that the noting officer also differed. But how is it that the Secretary and especially a Secretary of your Ministry wanted that no prosecution could be wanted that no prosecution could be

MR. CHAIRMAN: No further

SHRI BHUPESH GUPTA: . . even though lie could not, deny that Mohan Breweries had carried out expansion illegally? I should like to know whether the hon. Minister w II order the prosecution of Mohan Breweries and cancel that order of the Secretary?

MR. CHAIRMAN: You have put one question. That is enough.

SHRI JOACHIM ALVA: Is the hon. Minister aware that before conceding

licence for X-ray equipment to Philips Limited he inquired . . .

श्री राजनारायण: उनके बारे में क्या हम्रा ?

to Questions

श्री सभापतिः सवाल तो उन्होंने पूछ लिया है ।

श्री राजनारायण या तो ऋष भूषेण जी को सवाल न उठाने देते ।

श्री सभापति भूपेश जी मान गये है।

श्री राजन(रायण: मंत्री जी ने ब्राप को कहा कि दिस क्वश्चन डज नाट एगइज आउट ग्राफ दिस, लेकिन ग्राप ने मंत्री जो की बात नहीं मानी। जब भूपेश जी ने बात उठायी तो मंत्री जी ने उन की बात का प्लाई देने हुए यह कहा कि वहुगुणा जी ने जो खत लिखा वह दारे प्रसंग में था, इस प्रसंग में नहीं था। तः श्रव हाउस एंटाइटिल्ड हो गया है कल फैक्टम जानने का ।

MOINUL HAQUE SHRI CHOU-DHURY: Let there be .

(Interruptions)

श्री सभापति: ग्राप बैठिये

श्री राजन/रायण: ग्राप आधे में नहीं रोक सकते इसलिए इस का मतल, यह है कि मंत्री जी खुद वहगणा जी को कंडम कर रह है।

श्री सभापति : ग्राप बैठ जाइये ।

श्च. राजनारायण: बंदेश्चन तो ग्राप गडबंड कर रहे हैं, हम लोगों को वेकार में दोष देते हैं। जब भ्रापने यह सवाल उठवा दिया और मंत्री ने जवाब दे दिया है कि वहगुणा जी ने जो खत लिखा है उसका सम्बन्ध दूसरे विषय से है . . .

श्रास ० ड ० ांडे : लिखा तो क्या नुक्सान है।

श्री राजनारायण : नुक्सान हो या न हो लेकिन हम लोगों की जानकारी में कोई बात ग्राई नहीं इसलिय में यह चाहता हूं कि स्नाप मंत्री जी को बाध्य करें। आज नहीं तो कल वह कोई बयान करें। जब मंत्री ने ान लिया तो इतनी बात साफ हो गई कि कोई खताकितावत हुई। श्रीर फिर डिपार्टमेंट के सैकटरी ने कुछ लिखा ग्रौर मंत्री ने कुछ लिखा। ग्रीर मंत्री कहते हैं कि इनकी फाइल से कुछ

कागजात चोरी गये । यह कहते हैं मंत्री । तो चोरी कैसे गया, किसने चोरी की ।

श्री सभापति : नो, नो । राजनारायण जी, स्राप बैठिये ।

श्री राजनारायण: श्रीमन्, देखिये । इनकी फाइल है । इनका सेकेटेरियट है । श्रव मंत्री सदन में इस बात को कबूल कर रहा है कि हमारी सैकेटेरियट की फाइल से कुछ कागजात चोरी गये।

श्री सभापति : आप एक और सवाल नहीं करने दीजिएगा।

श्री राजनारायण: ग्राप हमको कहते हैं, ग्रपने को खुद नहीं कहते। ग्रगर ग्राप भूपेश गुप्ता को कहे होते ग्रौर यह सवाल नहीं उठता तब तो ग्रौर बात थी लेकिन ग्रब जब कि उठ गया तो क्या मंत्री जवाब नहीं देगा।

श्री सभापति : उन्होंने जवाब दे दिया है।

श्री राजनारायण: जवाब गलत दिथा गया है। श्रव हमारा इस सरकार के किसी डिपार्टमेंट पर क्या विश्वास हो जब कि डिपार्टमेंट की फाइल से कागजात चोरी जा रहे हैं।

श्री सभापति : आप कार्यवाही न चलने दीजिये । श्री राजनारायण : श्रीमन्, आप हमको दोष देते हैं ।

SHRI BHUPESH GUPTA: Sir, I am very grateful to Shri Haque Chou-dhurv. I have no quarrel with him. He said he did pass an order not allowing the expansion. When you are convinced that the expansion was illegal, what action did he take? He was convinced that the expansion was illegal. He said that the Secretary did not order prosecution and he also said that the matter need not be proceeded with. May I know what assurance we have in such cases

MR. CHAIRMAN: I have not allowed the question of prosecution.

श्री राजनारायण: देखिये श्राप कहते हैं युहैव नाट एलाउड दिस क्वश्चन श्रव श्राप कहते हैं कि चेयरमैन साहब ने इस सवाल की इजाजत नहीं दी। सवाल भी हुआ और मंत्री का जवाब भी हुआ श्राप एक चीज को उठा देते हैं श्री सभापति : पहले सवाल को एलाऊ किया था। यह नया सवाल है।

श्री राजनारायण : नया नहीं होता है । इसका सवाल तो उससे निकल जाता है अगर मंत्री का कहना यह सही है कि ट्रनकी फाइल से कागजात चोरी हुये । यह मंत्री का कहना है, इनकी नोटिंग दूसरी थी । इन्होंने कहा कि हमने नोटिंग किया कि सजा हो । नो यह पूरा केस हमें मिलना चाहिए कि मंत्री की नोटिंग के विद्द्ध काम क्यों हुआ ।

श्री सभापति : नहीं, नहीं । आप बैठ जाइये ।

भी राजनारायण : उनका प्वाइंट हैं कि एक्स-पैंशन ...

श्री सभापति : जो उनका प्वाइंट है वह समझ गये, उन्होंने समझा दिया । ग्राप मेहरवानी करके बैठ जाइये ।

श्री राजनारायण: श्रीमन्, देखिये! गवर्नमेंट का श्रा रहा है। कल का श्राप नेशनल हैराल्ड पढ़िये। नेशनल हैराल्ड में तीन कैटेगरीज दे दी गई है। एक कैटेगरी में वह एक्सपेंगन हुआ जिसमें गवर्नमेंट ने इमरजेंसी में कहा कि तुम अपनी कैपे-सिटी को बढ़ावों और एक कैटेगरी में वह एक्स-पैंशन हुआ जो कि टैक्नालाजी को बढ़ा कर के विद्याउट फारन एक्सचेंज किया गया और तीसरी कैटेगरी कुछ और है

श्री सभापति : आप बैठ जाइये । मेहरबानी कर के बैठ जाइये । कहना मानिये, बैठ जाइये ।

श्री राजनारायण: वह गलत चीज है।

SHRI P. C. MITRA: **Actually** the Minister is ready to explain. Kindly allow the Minister to explain. He was halfwav and by that he did justice to none. He should have explained the matter fully.

STT '*M*fKI*J"i : ^Wt mX§ \$R 3f>TTr I

SHRI A. G. KULKARNI: I ira on a point of order . . .

भी सभापति : चलिये, अब आपका प्वाइंट आफ आर्डर है। 27

SHRI A. G. KULKARNI: I am on

a point of order. You have allowed this question of Shri Bhupesh Gupta. If you had not allowed it, we would not have raised it. Mr. Choudhury has replied this iliestion. Mr. Choudhury mentioned some correspondence. Therefore, (this has got to be explained; otherwise, Mr. Rajnarain will take political advantage of it

MR. CHAIRMAN: It cannot be ex-

SHRI BHUPESH GUPTA: Sir, today we leave it now. My suggestion is since the matter has been brought to the notice of the House, I shall give separate notice and then we shall take up this issue . . .

MR. CHAIRMAN: The Question Hour is ovet.

श्री राजनारायण: श्रीमन, पौइन्ट ग्राफ ग्राईर मैं व्यक्तिगत सफायी देना चाहता हूं। श्री कुलकर्णी ने हमारे ऊपर यह ग्रारोप लगाया कि मैं राजनैतिक लाभ लेना चाहता हं । मैं ग्रापसे निवेदन करना चाहता हूं, मैं राजनीति में हुं, राजनीति का लाभ देश के कल्याण में बराबर लेता रहा हं, ले रहा हं श्रौर लुंगा । मगर कुलकर्णी की तरह संकुचित श्रौर निजी लाभ न लिया है न ल्ंगा।

श्री ए० जी० कुनकर्णी: मोहन कंपनी वालों से ग्रापकी दोस्ती है, मेलजोल है। हमको मालम है, देश को मालूम है आपकी दोस्ती किसके साथ है।

WRITTEN ANSWERS TO **QUESTIONS**

तोसरे दर्ज के डिम्बॉ में भीड़ तथा च रिवॉ में कमी लाने के लिए उपाय

*295. श्री सूरज प्रसाद: क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने भारतीय रेलों में तीसरे दर्जे के डिब्बों में भीड़ तथा चोरी की घटनाओं में कमी लाने के लिये हाल में कोई निर्णय किये हैं ;
 - (ख) यदि हां तो उनका ब्यौरा क्या है ?

[MEASURES TO REDUCE OVER-CROWDING AND THEFTS IN THIRD CLASS COMPARTMENTS

295. SHRI SURAJ PRASAD: Will the Minister of RAILWAY, रेन

pleased i <> slate:

(a) whether Government have recently taken any decision with respect to reducing overcrowding and incidents of theft in third class compartments on the Indian Railways; and

(b) if so, what are the details thereof?]

रेल मंत्रालय में उपमंत्री (श्री मोहमद शफी क्रेशी): (क) ग्रीर (ख) श्रीमन्, चल-स्टाक खण्डीय ग्रौर पर्यन्त क्षमता के रूप में साधनों की सीमित उपलब्धता के रहते हए, सरकार का सदैव यह प्रयास रहता है कि जब कभी किसी मार्ग पर गाडियों में भीड-भाड़ बढ़े, तो गाडियों की संख्या बढ़ाकर श्रववा भारी इंजनों का उपयोग करके गाडियों में अधिक सवारी डिब्बे लगाकर, गांतियों के लिए ग्रधिक से ग्रधिक स्थान की व्यवस्था की जा ।। प्रभावित खण्डों में रात के समय चलने वाली महत्वपूर्ण गाड़ियों में सरकारी रेलवे पुलिस के मार्गरक्षियों की व्यवस्था की जाती है। रेलों में ग्रपराधों की रोकथाम सनिश्चित करने के लिये रेल प्रणासन ग्रौर (सरकारी रेलवे पुलिस सहित) राज्य पुलिस में निकट सम्पर्क बनाये रखा जाता है।

fITHE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/^* H^T^TO

3\(^2\)H'gft (SHRI MOHD. SHAFI **OURE**

SHI): (a) and (h) Sir, subject to limitation of availability of resources by way of rolling stock, sectional and terminal capacity, it is constantly the endeavour of more accommodation for passengers, when on any route trains tend to become overcrowded, either by increasing the number of trains or by adding more coaches on trains by the use of heavier locos. Important night passenger trains are escorted by Government Railway Police in affected sections. Close liaison is maintained between the Railway administration and the State Police (including the Government Railway Police) to ensure prevention of cifime on Railways.] the Government to provide more and more accommodation for passengers,